



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.60/245/2018**

**DATED THIS THE 30<sup>TH</sup> DAY OF JUNE, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Mohinder Kumar, age 68 years, R/o Village and Post Office Teek via Kaithal

District Kaithal-136027.

Group D.

....APPLICANT

(By Advocate R.P. MEHRA – through video conference)

Vs.

1. Union of India through the Secretary, Ministry of Communication and IT,  
Government of India, Sanchar Bhawan, New Delhi.
2. The Chief Post Master General, Haryana Circle, Ambala Cantt.
3. The Superintendent of Post Office, Kurukshetra Division, Kurukshetra.

.....RESPONDENT

(By Advocate SH. B.B. SHARMA – through video conference)

**O R D E R (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

A perusal of the records reveals that on 23.10.2019 learned counsel for the applicant got the matter adjourned to 18.02.2020 enabling him to bring on record the legal representatives of the original applicant (since deceased). A period of more than one and a half year has elapsed but upto today no steps have been taken by the legal representatives of the applicant to file the requisite application.

2. In view of the provisions of Rule 18 of the Central Administrative Tribunal (Procedure) Rules, 1987, the Original Application stands abated and the same is disposed of accordingly.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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